

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. (IB)-251(ND)/2017**  
**C. A. NO.**

**CORAM:**

**PRESENT: SH. S.K. MOHAPATRA**  
**HON'BLE MEMBER (T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 11.08.2017**

**NAME OF THE COMPANY: M/s. Tata Metaliks Ltd. V/s. M/s. SPML Infra Ltd.**

**SECTION OF THE COMPANIES ACT: U/s 9 of Insolvency and Bankruptcy Code, 2016**

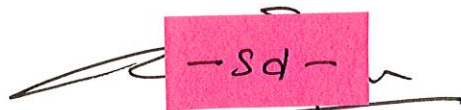
<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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**Present: For Applicant (s) : Mr. Tarun K. Banga, Advocate**

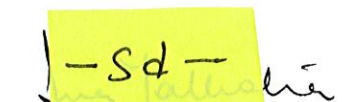
**For Corporate Debtor (s) : Mr. Soumyajit Nath, Advocate**

**Order**

Ld. Counsel for the petitioner submits that the matter has been settled and he has instructions to withdraw the present petition. Petition stands Disposed off as being settled.

  
[ S.K. MOHAPATRA ]  
MEMBER [T]

(Shipra Mittal)

  
[ INA MALHOTRA ]  
MEMBER [J]